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**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
WP No. 19102 of 2019**

(VISHVAJEET RATONIYA Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 19-03-2024

Shri Yash Sharma - Advocate for the petitioner.

Shri Ankur Mody - Additional Advocate General for respondents/State.

Shri Praveen Kumar Newaskar - Deputy Solicitor General for respondent
No.6 -Central Water Commission.

Shri Awadhesh Singh Tomar - Advocate for the *intervenor*.

Shri Shailendra Singh Kushwah - *Amicus curiae*.

Shri Harsh Singh, Commissioner, Nagar Nigam Gwalior, Ms. Neetu Mathur, CEO Smart City Gwalior, Shri Ankit Pandey, DFO, Shri S.K. Verma, Superintending Engineer, WRD, Gwalior and Shri Mohmmad Zulkarnain - representative of Rudrabhishek Enterprises Pvt. Ltd. (R.E.P.L.) are present in person.

Shri Zulkarnain who is representing the Company R.E.P.L. gives undertaking that Detailed Project Report (DPR) work is going on and survey shall be completed within a month. Thereafter one month would also be required for preparation of project report.

He is directed to do the needful in the interest of project at the earliest.

At this stage, counsel for the *intervenor* referred an application filed vide I.A.No.4842/2023 to submit that certain filth and wastage are still seeping in the river and polluting it. No action has been taken by the respondents.

Shri Deepak Khot, learned counsel appearing for Municipal Corporation, Gwalior informs this Court that reply has been filed and report is to be submitted by learned *amicus curiae*.

Shri K.N. Gupta and Shri Shailendra Singh Kushwah *amici curiae* are directed to submit report on or before next date of hearing.

Counsel for the parties are in unison in respect of date to be fixed immediately after ensuing Holi Vacation so that pending issues can be delineated and discussed on the next date of hearing.

As prayed, **list on 04-04-2024.**

(ANAND PATHAK)
JUDGE

(BINOD KUMAR DWIVEDI)
JUDGE

Anil*

